

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. L-1/ (3)/2009-CERC**

**CORAM:**

**Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member**

**Date of Order: 20<sup>th</sup> February 2021**

**In the matter of:**

Approval of Revised Procedure for “Grant of Connectivity to projects based on renewable sources to inter-State transmission system” under Regulation 27 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

**Order**

The Detailed Procedure for “Grant of Connectivity to projects based on renewable sources to inter-State transmission system” (hereinafter referred as “Pre-revised Procedure”) came into force with effect from 15.5.2018.

2. In view of the 7<sup>th</sup> amendment to the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 notified on 28.01.2019, based upon feedback from the Central Transmission Utility and subsequent developments in the power sector, draft amendment to the Pre-revised Procedure was notified on 24.07.2020 inviting comments/ suggestions/ objections from the

stakeholders and interested persons by 16.8.2020 on the provisions proposed to be amended.

3. Twenty Seven (27) stakeholders submitted their comments/ suggestions/ objections on various provisions of the draft amendment to the Pre-revised Procedure. The comments/ suggestions/ objections received from the stakeholders have been considered.

4. We hereby approve the Revised Procedure for “Grant of Connectivity to projects based on renewable energy sources to inter-State transmission system” and the same is enclosed as Annexure to this Order.

5. We direct Central Transmission Utility to give wide publicity to the Revised Procedure for the information of and compliance by all concerned.

6. The Revised Procedure shall come into force and the Pre-revised Procedure shall cease to have effect (save as otherwise provided in the Revised Procedure) from the date of this Order.

**sd/-**  
**(Arun Goyal)**  
**Member**

**sd/-**  
**(I. S. Jha)**  
**Member**

**sd/-**  
**(P. K. Pujari)**  
**Chairperson**